

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. KAYO ENTERPRISES PRIVATE Ltd

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. Kayo enterprises private limited
2. Date of incorporation of corporate debtor	03.10.2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55204DL2017PTC324376
5. Address of the registered office and principal office (if any) of corporate debtor	Hotel Samrat, 50-B, Kautilya Marg, Chanakyapuri, New Delhi-110021 India
6. Insolvency commencement date in respect of corporate debtor	21.01.2020
7. Estimated date of closure of insolvency resolution process	19.07.2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chander Shekhar Regn. No. IBBI/IPA-001/IP-P01760/2019-2020/12706
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 839, West End Mall, District Centre, Janakpuri, New Delhi- 110058 E-MAIL: ca.cssuneja@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 839, West End Mall, District Centre, Janakpuri, New Delhi- 110058, E-MAIL: cirpkayoenterprises@gmail.com
11. Last date for submission of claims	04.02.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Kayo enterprises private limited on 21.01.2020.

The creditors of M/s. Kayo enterprises private limited, are hereby called upon to submit their claims with proof on or before 04.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N/A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22.01.2020
Place: New Delhi

Name: **Chander Shekhar**
In The Matter of **M/s. Kayo enterprises private Ltd**
Registration No.: IBBI/IPA-001/IP-P01760/2019-2020/12706

